

FORM B**PUBLIC ANNOUNCEMENT**

[(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF ROYAL CROWN PROJECTS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Royal Crown Projects Private Limited
2.	Date of incorporation of corporate debtor	25 th January 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL2012PTC230571
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address: H. No. 136-A, Pocket-H, Near Paltani Jewellery, Dilshad Garden, New Delhi-110095
6.	Date of closure of insolvency resolution process	29 th March 2023 (date on which Liquidation Commencement order was pronounced)
7.	Liquidation commencement date of Corporate Debtor	29 th March 2023 (copy of the order uploaded on 3rd April 2023)
8.	Name and registration number of the insolvency professional acting as Liquidator	Anil Kumar Singhal IBBI Reg. No. IBBI/IPA-001/IP P00468/2017-2018/10811
9.	Address and e-mail of the Liquidator, as registered with the Board	Address: A2/10, DLF, Sector 11, Faridabad, Haryana-121001 Email ID: anilsinghalca@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: A2/10, DLF, Sector 11, Faridabad, Haryana-121001 Email ID: cirp.royalcrown@gmail.com
11.	Last date for submission of claims	3 rd May 2023 (30 days from order uploaded date)

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-IV has ordered the commencement of Liquidation of the **Royal Crown Projects Private Limited** on **29th March 2023 (Copy of the order uploaded on 3rd April 2023)**.

The stakeholders of **Royal Crown Projects Private Limited**, are hereby called upon to submit their claims with proof on or before 3rd May 2023 to the Liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such stakeholder during corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under Section 38.



Anil Kumar Singhal

Liquidator

In the matter of Royal Crown Projects Private Limited

IBBI Regn. No.: IBBI/IPA-001/IP-P00468/2017-2018/10811

AFA valid upto: June 13, 2023

Date: 5th April 2023

Place: Faridabad